

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/951/2020

This the 17th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



Mohd. Sharief, age 44 years, S/o Sh. Late Ghulam Mohd. R/o Bandi Chechian, District Poonch, Group C, posted at District Employment and Counseling Center Poonch as Senior Assistant. Anderjeet Kumar, S/o Sh. Sewa Ram, R/o Baigram Tehsil, Drabshalla, District Kistwar, UT of Jammu and Kashmir.

.....Applicant
(Advocate: Mr. Iqbal Hussain Bhat)

Versus

1. U.T. of Jammu and Kashmir, Through its Commissioner/Secretary, Labour and Employment Department, 191202. Civil Secretariat, Srinagar, J&K.
2. Director Employment J&K Srinagar.
3. Joint Director Employment, Jammu. 180004.
4. Deputy Director Employment, Poonch, 185101.

.....Respondents
(Advocate: Mr. Sudesh Magotra, DAG)

O R D E R [O R A L]

By Hon'ble Mr. Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents /competent authority to consider and decide the representation of the applicant within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicant, O.A. is disposed of with a direction to the respondents/competent authority to consider and decide the representation of the applicants by passing a reasoned and speaking order in accordance with rules, particularly on limitation, within a period of one month from the date of communication of certified copy of this order, with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

Piyush/-

(MOHD. JAMSHED)
Member (A)

(RAKESH SAGAR JAIN)
MEMBER (J)